NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP (CAA) No. 34/NCLT/AHM/2017 With CA(CAA) No. 9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>09.05.2017</u>

Name of the Company:

Speedon Network Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. SWATI SOPARKAR ADVOCATE PETITIONER Substitute

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2.

ORDER

Learned Advocate Mrs. Swati Soparkar present for Petitioner.

Representation of Regional Director received. No other representation received from other statutory authorities.

No representation received from public.

Proof of service on statutory authorities filed.

Heard Learned Counsel for Petitioner.

Petition is admitted.

Date of hearing is fixed on 31.05.2017.

Petitioner shall file reply affidavit if any in the mean while.

In view of Rule 16 of companies (Compromises, Arrangements and Amalgamations) Rules, 2016 this tribunal is passing following order: -

1.. Notice of hearing of this petition shall be advertise in Busniess Standard English Daily, Ahmedabad Edition and Divya Bhaskar Gujarati daily, Surat edition

not less than 10 days before the date fixed for hearing, calling for objections, if any, on or before date of hearing.

2.. Notice to following statutory authorities informing the date of hearing.
A. Central government through regional Director Ahmedabad.

List the matter on 31.05.2017.

Dated this the 9th day of May, 2017.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL